

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 109 OF 2020

Veena Kakodkar

..... Petitioner

*V e r s u s*

The State of Goa and Ors.

..... Respondents

Mr. Vivek Rodrigues and Mr. Vithal Naik, Advocates for the Petitioner.

Ms. Ankita Kamat, Additional Government Advocate for the Respondent nos.1, 2 and 5.

Mr. Parag Rao, Advocate for the Respondent no.3.

Coram :- M. S. SONAK &  
M. S. JAWALKAR, JJ.

Date : 23<sup>rd</sup> September, 2020

P.C.

1. Heard Mr. Rodrigues, learned Counsel for the petitioner and Mr. Rao, learned Counsel for the respondent no.3-contemnor.

2. Although we are not quite satisfied with the manner in which respondent no.3 has conducted in this matter, we accept the statement made by Mr. Rao, learned Counsel for the respondent no.3, that the two DPCs as

directed in our judgment and order dated 17.12.2019, will be held within two weeks from today. Mr. Rao, learned Counsel, pointed out that the representatives of the Directorate of Education are necessary for such DPC and, therefore, the statement that DPC will be indeed held within two weeks subject to the availability of the representatives from the Directorate of Education.

3. Taking into consideration the delay in holding of the DPC despite our directions, we request the Directorate of Education to depute suitable representative to attend this DPC which is to be held within a period of two weeks from today

4. The respondent no.3 to forthwith pursue this issue with the Directorate of Education including by way of placing a copy of this order before the Directorate of Education.

5. Further, we direct the respondent no.3 to place on record the status report / report of compliance within four weeks from today. If such compliance report is not filed within four weeks, the Registry to place this

matter for orders, even though, we are presently disposing off this Contempt Petition. On the date the matter is placed for orders, the respondent no.3 to remain present in the Court in person.

**6.** This Contempt Petition is now disposed off in the aforesaid terms.

**7.** All concerned to act on the basis of an authenticated copy of this order.

**M. S. JAWALKAR**

**M. S. SONAK, J.**

arp/\*